

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 202 OF 2017, APPEAL NO. 203 OF 2017,
APPEAL NO. 337 OF 2017 AND APPEAL NO. 338 OF 2017**

Dated: 7th May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**APPEAL NO. 202 OF 2017 &
APPEAL NO. 203 OF 2017**

Espar Pak Ltd. & Ors. ... Appellant(s)
Vs.
Andhra Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudary
Counsel for the Respondent(s) : Ms. Perna Singh for R-2 & R-3

APPEAL NO. 337 OF 2017

Sudha Agro Oils and Chemical Industries Ltd. & Ors. ... Appellant(s)
Vs.
Andhra Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudary
Counsel for the Respondent(s) : Ms. Perna Singh for R-3

APPEAL NO. 338 OF 2017

Sudha Agro Oils and Chemical Industries Ltd. & Ors. ... **Appellant(s)**
Vs.
Andhra Pradesh Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Ms. Prerna Singh for R-2

ORDER

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 29.05.2018 after serving copy on the other side.

List these matters on **02.07.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member